

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)  
प्राधिकार से प्रकाशित

क्रमांक 167]

रायपुर, शुक्रवार, दिनांक 13 मार्च 2020 — फाल्गुन 23, शक 1941

DEPARTMENT OF HEALTH AND FAMILY WELFARE

Mantralaya, Mahanadi Bhawan, Nava Raipur Atal Nagar

Atal Nagar, the 13th March 2020

## NOTIFICATION

No. F 1-26/2020/17-1.— In exercise of the powers conferred under section 2, 3 and 4 of the Epidemic Disease Act, 1897 (No.3 of 1897), The Government of Chhattisgarh, Department of Health and Family Welfare, hereby, issues the following regulation regarding COVID-19 (Corona Virus Disease 2019), namely :-

## REGULATIONS

1. These regulations may be called the Chhattisgarh Epidemic Disease, COVID-19 Regulations, 2020.
2. “Epidemic Disease” in these regulations means COVID-19 (Corona Virus Disease 2019).
3. Under this regulation, Director, Health Services at State, Divisional Commissioner at division , Collector at district and SDM in sub-division shall be authorized person for purpose and implementation of the regulation.
4. All health facilities (governed by state or Central or PSU) and Private shall have Flu/covid-19 corners for screening of suspected cases.
5. All hospitals as mentioned above, during the screening of such cases shall record the history of travel of the person if he/she travelled to any country or area where COVID-19 has been reported. In addition to the history of coming in contact with a suspected or confirmed case of Covid-19 shall be recorded.
  - i. In case the person has any such history in last 14 days and the person is symptomatic then the person must be kept in home/facility quarantine for 14 days from the day of exposure;
  - ii. In case the person has any such history in last 14 days and the person is symptomatic as per case definition of COVID-19, person must be isolated in a hospital as per protocol and will be tested for COVID-19 as per protocol: and
  - iii. Information of all such cases should be given to Chief Medical and Health Officer of the district immediately.
6. No person/institution/organization will use any print or electronic media for information regarding COVID-19 without prior permission of Health Department, Chhattisgarh. This is to avoid spread of any rumour or unauthenticated information regarding COVID-19. In case, any person/institution/organization is found indulging in such activity, it will be treated as a punishable offence under these regulations.

7. No private Laboratories have been authorized to take or test samples for COVID-19 in the State of Chhattisgarh. All such samples will be collected as per Guidelines of Government of India and these will be sent to designated labs by the District Nodal Officer appointed by Health Department, Chhattisgarh.
8. Any person with a history of travel in last 14 days to a country or area from where COVID-19 has been reported, must report to nearest Government Hospital or call at toll free helpline numbers 104. so that necessary measures/action if required may be intimated by Health Department.
9. All person with a history of travel to a country or area from where COVID-19 has been reported in last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home and cover their mouth and nose with a mask. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.
10. Authorized persons as per Clause 3 of these regulations are authorized under this Act to admit a person and isolate the person if required in case he/she has a history of visit to an area where COVID-19 is endemic and the concerned person is symptomatic.
11. If a suspected case of COVID-19 refuses admission or isolation, the officers authorized in section 3 of these regulations will have powers to forcefully admit and isolate such case for a period of 14 days from the onset of symptoms or till the reports of Lab tests are received, or such period as may be necessary.
12. If case of COVID-19 are reported from a defined geographic area such as village, town, ward, colony, settlement, the District Magistrate of the concerned district shall have the right to implement following containment measures but not limited to these, in order to prevent spread of the disease.
  - i. Sealing of the geographical area;
  - ii. Barring entry and exit of population from the containment area;
  - iii. Closure of schools, offices and banning public gatherings;
  - iv. Banning vehicular movement in the area;
  - v. Initiating active and passive surveillance of COVID-19 cases;
  - vi. Hospital isolation of all suspected cases;
  - vii. Designating any Government/Building as containment unit for isolation of the cases;
  - (viii) Staff of all Government departments will be at disposal of district administration of the concerned area for discharging the duty of containment measures; and
  - (ix) Any other measures as it think fit to control/prevent the epidemic directed by Department Of Health & Family Welfare Chhattisgarh .
13. District Disaster Management Committee headed by District Magistrate is authorized for planning strategy regarding containment measures for COVID-19 in their respective Districts. The District Magistrate may co-opt more officers from different departments for District Disaster Management Committee for this activity under these regulations.
14. Penalty:- Any person/institution/organization found violating any clause of these regulations shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code 1860 (45 of 1860).
15. Protection to person acting under Act: No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under the Epidemic Disease Act,1897 (No. 3 of 1897) unless proved otherwise.
16. These regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this notification.

By order and in the name of the Governor of Chhattisgarh,  
NIHARIKA BARIK SINGH, Secretary.